Sharma, Shri B. B. Shoila Bala Das, Shrimati Singh, Capt. A. P. Singh, Shri Kartar Singh, Shri R. K. Sinha, Shri B. K. P. Sinha, Shri R. B. Sinha, Shri R. P. N. Sobhani, Shri O. Sumat Prasad, Shri Surendra Ram, Shri V. M. Tajamul Husain, Shri Tamta, Shri R. P. Tankha, Pandit S. S. N. Tayyebulla, Maulana M. Thakur Das, Shri Thanhlira, Shri R. Vaidya, Shri Kanhaiyalal D. Valiulla, Shri M. Varma, Shri C. L.

NOES-13

Abdul Razak, Shri Deshmukh, Shri N. B. Ghosh, Principal Devaprasad Gour, Dr. R. B. Gupta, Shri B. Imbichibava, Shri E. K. Kakkilaya, Shri E. K. Kunzru, Shri H. N. Mahanty, Shri S. Mazumdar, Shri S. N. Narasimham, Shri K. L. Rath, Shri B. Sundarayya, Shri P. MR. CHAIRMAN : The result

of the division is :

Ayes 124 Noes 13

The motion is carried by a majority of the total membership of the Council and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

SHORT NOTICE QUESTIONS AND ANSWERS

MR. CHAIRMAN : I shall just interrupt the proceedings for a little to have the short notice questions answered. Mr. Sundarayya. FORMATION OF ANDHRA STATE

17. SHRI P. SUNDARAYYA : Will the Prime Minister be pleased to state :

(a) what steps have already been taken by Government in pursuance of his statement in the Council for the formation of Andhra State;

(b) what further steps Government propose to take in the matter ; and

(c) by what time the Andhra State will be formed ?

MR. CHAIRMAN : Prof. Ranga.

18. PROF. G. RANGA : Will the Prime Minister be pleased to state what action has so far been taken by Government in pursuance of his statement in the House during the last week regarding the formation of Andhra State ?

MR. CHAIRMAN : Dr Katju.

Тне MINISTER FOR HOME AFFAIRS (DR. K. N. KATJU): Sir, in furtherance of the statement the Prime Minister made in this House on the 9th December, 1952 and, in terms of that statement, the Government of India have decided to establish an Andhra State consisting of the Telugu speaking areas of the Present Madras State but, not including the City of Madras and, intend to take early steps to this end in accordance with article 3 of the Constitution.

Government are appointing Mr. Justice K. N. Wanchoo, Chief Justice of the Rajasthan High Court to consider and report on the financial and other implications of this decision and the questions to be considered in implementing it. Mr. Justice Wanchoo will report by the end of January 1953. On receipt of this report, Government will take other necessary steps.

They are anxious to avoid all possible delay in establishing the new State. They hope that the establishment of this State will be brought about with the friendly co-operation of all the people concerned. MR. CHAIRMAN : Expectation ? It is all right.

DR. K. N. KATJU: Sir, you have been pleased to answer the question for me. We shall do our best. As the Prime Minister has said, and as this statement points out, there shall be no avoidable delay on the part of this Government. We shall do the best that we can and we appeal for co-operation of all the people and, particularly, of course, the people of Tamil Nad and of the Telugu Desha.

SHRI C. G. K. REDDY : What are the exact terms of reference that are proposed to be given to Mr. Justice Wanchoo ?

DR. K. N. KATJU: The exact terms ? May I read it again ?

SHRI C. G. K. REDDY : No. I have listened to it ; but, I wanted to know the.....

DR. K. N. KATJU: The exact terms will be a more precise formulation of the language used here, namely, the financial and other implications of this decision, and, the questions that will arise, that are bound to arise, for instance, the appointment of the Governor, the appointment of the High Court, then, the buildings, the offices, hospitals, the university, and public institutions. other Hon. Members know as to how the city of Madras has been functioning these days as between Tamils and Andhras. You cannot take away the capital just in 15 days' time. All these questions will arise and we want to have a precise formulation by this learned Judge, and he will report to us within 30 days. Then we will take further steps.

SHRI N. SANJIVA REDDY: ay I know when he will be going there ? Amendment) Bill, 1952 2524

DR. K. N. KATJU : I hope in the first week of January.

SHRI ABDUL RAZAK : May I know whether Government have considered the fact that even after the formation of the Andhra State the Madras State would still remain a composite State requiring further readjustments?

MR. CHAIRMAN : That is another question. It does not arise from this.

PROF. G. RANGA : If I am permitted, may I express my gratification on this occasion ?

SHRI RAJAGOPAL NAIDU : May I know whether there is a proposal to appoint a boundary commission in this respect ?

MR. CHAIRMAN : All those steps will come later.

SHRI C. G. K. REDDY : I do not think the question of a boundary Commission arises at all.

MR. CHAIRMAN : Not at this stage.

THE CONSTITUTION (SECOND AMENDMENT) BILL, 1952 continued.

MR. CHAIRMAN: The question is

That clause i, the Title and the Enacting Formula stand part of the Bill.

The House divided:

AYES—124

Abdul Shakoor, Molana Abid Ali, Shri Agnibhoj, Shri R. U. Agrawal, Shri A. N. Agrawal, Shri J. P. Ahmad Hussain, Kazi Aizaz Rasul, Begam Akhtar Husain, Shri Alva, Shrimati Violet Amolakh Chand, Shri Anant Ram, Pandit Barlingay, Dr. W. S. Beed, Shri I. B. Bhuyan, Dr. S. K. Bisht, Shri J. S. Biswasroy, ShriR.